

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 803/2022

In the matter of

Ajit Singh

..... Applicant

V/s

State of Punjab and Others

..... Respondent

Submission of Factual and Action taken report in compliance to order dated 5.1.2023 through Environmental Engineer, Punjab Pollution Control Board, Regional Office, Mohali.

RESPECTFULLY SHOWETH

Preliminary Submissions

- 1) That the above mentioned case has been registered under section 14 and 15 of National Green Tribunal Act, 2010, based on a letter petition dated 23.06.2022 received by the Hon'ble National Green Tribunal from Shri Ajit Singh, President, Omaxe Greens Welfare Association, H. no. 04, Tower 01, Omaxe Green, Jharmari-140501, District SAS Nagar, Punjab complaining therein that the sewage treatment plant of Omaxe Green Housing Society located Ambala- Chandigarh Express way Jharmari is non operational for about last 03 years and untreated polluted sewage is being discharged directly on National Highway and surrounding areas causing health hazards and damage to environment.
- 2) That after considering the matter, the Hon'ble National Green Tribunal was pleased to constitute a Joint Committee comprising of the State Pollution Control Board and District Magistrate, SAS Nagar vide order dated 5.1.2023 with a direction to visit the site, collection relevant information including CTO granted to the alleged violator i.e. Omaxe Green Housing Society located at Ambala Chandigarh Expressway, Jharmari, Punjab and compliance status and



submit a factual as well as action taken report, if any report within the 02 months by email at judicial-ngt@gov.in

- 3) That in compliance to the order dated 5.1.2023 of the Hon'ble National Green Tribunal, the Deputy Commissioner, SAS Nagar vide order no. 639 /MHL dated 22.2.2023 has constituted a Joint Committee comprising of the Sub Divisional Magistrate, Dera Bassi and Assistant Environmental Engineer, Punjab Pollution Control Board, SAS Nagar with a direction to visit the project site, collect relevant information and submit necessary report within 05 days. A further direction has been issued to the effect that Environmental Engineer, Punjab Pollution Control Board, SAS Nagar shall file reply in the Hon'ble National Green Tribunal on behalf of the Joint Committee.
- 4) That the present factual and action taken report in compliance to the order dated 5.1.2023 of the Hon'ble National Green Tribunal and order dated 22.2.2023 of the Deputy Commissioner, SAS Nagar is being filed by the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar based on the record of the case and the visit dated 2.3.2023 performed by the Joint Committee comprising the Sub Divisional Magistrate, Dera Bassi and Assistant Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.

Background of the Project and grant of consent to operate

- 5) That the promoter company namely M/s Omaxe Ltd., for its project Omaxe green located at village Jharmari, SAS Nagar, was granted 'consent to operate' by Punjab Pollution Control Board under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/SAS/2021/16073045 dated 14.10.2021 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/SAS/2021/16071428 dated 12.08.2021, both having validity upto 31.03.2022, for operation of 450 dwelling units out of total of 584 number of dwelling units.
- 6) That the project proponent had applied for renewal of the said 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. While processing the said applications, it was observed that the project proponent is not complying with the decisions of hearing earlier given on 2.2.2021 with regard to compliance of conditions consent to operate granted by the Board. Accordingly, the project proponent was issued show cause notice vide letter no.4593 dated 26.7.2022 for refusal of 'consent to operate' under the said Acts, along with an opportunity of hearing before the Chairman of PPCB on 01.08.2022. A copy

of show cause notice dated 26.7.2022 is enclosed herewith as **Annexure-A**. Sh. Mukesh Bhatti, Representative of the Project Proponent attended the hearing before the Chairman of the Board on 1.8.2022. After hearing the representative of the project proponent and considering the material facts on record, it was decided to refuse the application of the promoter company for obtaining renewal of 'consent to operate'. Proceedings of hearing whereby consents to operate were refused were conveyed to the project proponent vide letter no. 4852-53 dated 8.8.2022 (**Annexure-B**).

7) That, thereafter, the promoter company was issued notice vide letter no.6450-51 dated 20.10.2022 for non compliance of the decisions of hearing alongwith an opportunity of hearing before the Chairman of the Board on 11.11.2022. Sh. Mukesh Bhatti, representative of the project proponent attended the hearing before the Chairman of the Board. After hearing the representative of the project proponent and considering the material facts, the competent authority of the Board has taken certain decisions which are reproduced herein below:

- a) *The project proponent shall operate its STP regularly and efficiently so as to achieve the effluent standards prescribed by the Board. If the STP installed by the project proponent fails to achieve the prescribed effluent standards, environmental compensation shall be imposed on the project.*
- b) *The promoter company shall immediately install additional module of STP so as to have total capacity of STP as 400 KLD within 03 months and also submit the proposal to the Board in form of PERT chart for the same, within one month.*
- c) *The promoter company shall not discharge its domestic effluent (treated or untreated) into choe / drain /river Ghaggar or in inland surface water at any time or any other unauthorized place by any unauthorized means.*
- d) *The project proponent shall well maintain the plantation area (0.5 acre) as per karnal technology so as to ensure that there is no wild vegetation in the plantation area, shall provide permanent pipeline network for uniform distribution of wastewater in the entire plantation area and shall ensure that there is no stagnation of wastewater in the plantation area at any time.*

b

- e) *The Project Proponent shall submit a concrete scientific proposal for disposal within 15 days in the office of Environmental Engineer, Regional Office, SAS Nagar to handle treated wastewater from the project at completion stage.*
- f) *The Project Proponent shall also develop the vermicomposting to manage the biodegradable solid waste. PP shall not throw burn or burry any solid wastes in open outside premises or in drain / water bodies.*
- g) *The Project Proponent shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.*
- h) *The Project Proponent shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorative material made of plastic-thermocol or any other non-biodegradable material in the premises.*
- i) *The Project Proponent shall maintain the record of readings of water meters provided on the pipelines so as to verify the water balance.*
- j) *The project proponent shall for CTO under the Water Act, 1974 and Air Act, 1981 within 7 days alongwith requisite documents/fee.*
- k) *The Environmental Engineer, Regional Office, Punjab Pollution Control Board, SAS Nagar shall visit the project site to verify the statements of the project proponent, process the consent to operate applications for the project proponent under the Water Act, 1974 and Air Act, 1981 on merits and send his report/recommendations in the matter accordingly.*

The proceedings of the hearing held on 11.11.2022 were conveyed to the project proponent vide letter no. 7236-37 dated 25.11.2022 for compliance and the copy of the same is enclosed as **Annexure-C**.

- 8) That it is relevant to mention here that the project proponent has still not complied with all the decisions of the personal hearing held on 11.11.2022. Therefore, the Punjab Pollution Control Board has now issued a notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 vide letter no.

1513 dated 02.03.2023, along with an opportunity of personal hearing before the Chairman of the Board on 13.03.2023.

- 9) That it is further relevant to mention here that the Sewage Treatment Plant installed by the project proponent is being monitored by the Punjab Pollution Control Board from time to time and the status of effluent monitoring carried out since the year 2020 is summarized herein below:

a. Effluent monitoring carried out on 07.08.2020:

Sr. no.	Parameters	Outlet of STP	Prescribed Standards for discharge of effluent onto land for irrigation as per EPA, 1986
1.	pH	7.1	6.5-9.0
2.	TSS mg/l	16	200
4.	COD mg/l	42	250
5.	BOD mg/l	11	100
6.	Oil & Grease mg/l	BDL	10

b. Effluent monitoring carried out on 25.03.2021

Sr. no.	Parameters	Outlet of STP	Prescribed Standards for discharge of effluent onto land for irrigation as per EPA, 1986
1.	pH	7.4	6.5-9.0
2.	TSS mg/l	43	200
3.	TDS mg/l	876	-
4.	COD mg/l	148	250
5.	BOD mg/l	39	100
6.	Oil & Grease mg/l	BDL	10

c. Effluent monitoring carried out on 12.04.2022

Sr. no.	Parameters	Outlet of STP	Prescribed Standards for discharge of effluent onto land for irrigation as per EPA, 1986
1.	pH	7.2	6.5-9.0
2.	TSS mg/l	69	200
3.	TDS mg/l	824	-
4.	COD mg/l	154	250
5.	BOD mg/l	44	100
6.	Oil & Grease mg/l	BDL	10
7.	SAR	1.9	-

10

d. Effluent monitoring carried out on 20.07.2022

Sr. no.	Parameters	From Final Collection Tank	Prescribed Standards for discharge of effluent onto land for irrigation as per EPA, 1986
1.	pH	7.5	6.5-9.0
2.	TSS mg/l	116	200
3.	TDS mg/l	732	-
4.	COD mg/l	194	250
5.	BOD mg/l	90	100
6.	Oil & Grease mg/l	BDL	10

The above results shows that the STP installed by the project proponent for treatment of domestic effluent, is achieving the prescribed standards.

10) That in compliance to the order dated 05.01.2023 passed by the Hon'ble NGT and the subsequent orders passed by Deputy Commissioner, SAS Nagar vide order no. 639/MHL dated 22.02.2023, the project site was visited on 2.3.2023 by the Joint Committee comprising of Sub-Divisional Magistrate, Derabassi and Assistant Environmental Engineer, PPCB, Regional Office, SAS Nagar, in the presence of the applicant complainants namely Sh. Ajit Singh (resident of Tower 1-004), Sh. Yogender Chaudhary (resident of Tower 1-013) and Sh. Ravi (site manager). The observations of the visiting team are reproduced herein below:

- a) **The project Omaxe Greens is located in village Jharmari, Derabassi.**
- b) **In phase-1, there are 584 flats (09 towers), out of which possession of 581 flats have been given by the promoter company.**
- c) **The ind. has installed 02 no. of tubewells in its premises. As per record of flow meters, around 380-400 KLD of freshwater is being abstracted (Feb 2023).**
- d) **Exiting STP of capacity 250 KLD is in operation during visit. Sample of treated wastewater collection tank has been collected during the visit.**
- e) **The construction work of additional STP of capacity 180 KLD is under process. Civil, mechanical work is almost complete and finishing work of STP is under process during visit.**

- f) As per record of outlet meter at STP, in the month of Feb, 2023, around 164 KLD of treated wastewater is lifted from outlet of STP. (3410-40017). There is no separate flow meter for flushing/gardening/construction etc.
- g) Cutting/overwriting was observed at some entire in the record of STP. The representative has been asked to take care of the same in future.
- h) The promoter company has constructed a storage tank of capacity around 20,000 lt.(as informed. by representative) in its phase-2, which is under construction. The promoter company is using treated wastewater for construction/curing work in its phase-2 from the said tank.
- i) The promoter company is not currently using treated wastewater for flushing purpose (Dual plumbing system). The promoter company has not provided separate flow meter for different activities.
- j) The promoter company has developed around 0.5 acres of land area as per Karnal Technology. The promoter company has developed the said land properly. However, most of the said land is found dry. The representative has been asked to use treated wastewater in the said land. The said land is not adequate for disposal of 400 KLD effluent (i.e. as per discharge mentioned in Environmental Clearance).
- k) The promoter company has constructed 02 no. of RWH pits in its premises. During visit, it has been observed that the promoter company has provided motors and pipelines in the said pits, for carrying water from there pits to the nearby storm water drain passing in front of the project. The representative informed that during rainy season, when there is more flow of rain water, they lift the rain water from these pits to the said drain. During visit, sample from the said RWH pit is also collected. The representative of the promoter company informed that by end of April 2023, they shall commission 04 more RWH pits in its premises.
- l) There is an storm water drain passing through the project premises. The said drain is open before entering the

project and is covered throughout its course inside the project premises, before eventually meeting the storm water drain outside the project premises. During visit, it has been observed that there is some water/wastewater stagnant in the said drain. The representative of the project proponent informed that it contain effluent from adjoining Jharmari village. No outlet of project proponent is found in this drain during visit.

A copy of the visit report dated 2.3.2023, signed by the Joint Committee members i.e. SDM, Dera Bassi, Assistant Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar and the applicant complainants is enclosed herewith as **Annexure-D**.

- 11) That the findings of the joint committee shall be taken up by the Punjab Pollution Control Board during the personal hearing afforded to the project proponent for 13.03.2023 before the Chairman of the Board.
- 12) That the factual and action taken report in compliance to order dated 5.1.2023 is hereby submitted for kind perusal and appropriate orders of the Hon'ble National Green Tribunal.

It is, therefore, prayed that the application may kindly be disposed of with appropriate orders in view of the submissions made herein above.

Submitted by

Date: 07.03.2023

Place: SAS NAGAR


Environmental Engineer,
Punjab Pollution Control Board
Regional Office, Mohali

18

KK pl. file already intimated 01/08

416



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਸੀਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

ਫੋਨ (ਦਫਤਰ) 0175-2301182

ਫੈਕਸ 0175 - 2307717

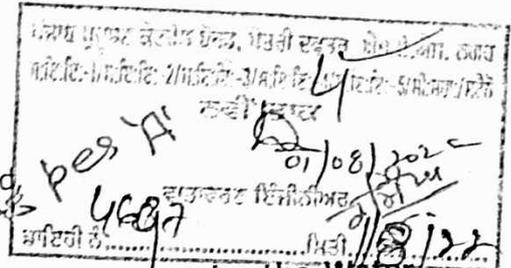
ਨੰਬਰ _____

ਮਿਤੀ _____

REGISTERED

To

M/s Omaxe Ltd., India Trade Tower,
Project: Omaxe Green at Vill. Jharmari, Mohali,
Regd Office: First Floor, Chandigarh-Siswan Road,
New Chandigarh, Mullanpur, Distt. SAS Nagar



Subject: Show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981

Reference: Application no. 18321109 and 18321088, Board's letter no. 3603-04 dated 23/6/2022, no. 3948-49 dated 8/7/2022 and no. 4296 15/7/2022

It is intimated that the hearing scheduled to be held on 27/7/2022 before the Chairman of the Board has again been postponed, due to administrative reasons. Now, the said hearing shall be held on 1/8/2022.

You are requested to attend the hearing on 1/8/2022 before the Chairman of the Board. The time and venue will remain same.

sd
Environmental Engineer

Endst. no. 4584

Dated 26/7/2022

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and necessary action. He is requested to inform the project proponent regarding date of hearing. It is also requested to get the copy of the notice delivered to the project proponent through special messenger and send the receipt of the same to this office and also ensure its presence on the said date and time of hearing. It is also requested to submit his comments on the reply to be submitted by the project proponent w.r.t notice and send fresh recommendations accordingly.

[Signature]
Environmental Engineer

	ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
ਚੇਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001	
Phone No. 0175-2301182	email : ppcbsee_zp1@yahoo.com
ਨੰਬਰ _____	ਮਿਤੀ _____

REGISTERED

To

M/s Omaxe Ltd., India Trade Tower,
Project: Omaxe Green at Vill. Jharmari, Mohali,
Regd Office: First Floor, Chandigarh-Siswan Road,
New Chandigarh, Mullanpur, Distt. SAS Nagar

Subject:

Proceeding of the personal hearing given on 1/8/2022 by the Chairman of the Board to M/s Omaxe Ltd., India Trade Tower, (Project: Omaxe Green at Vill. Jharmari, Mohali), Regd Office: First Floor, Chandigarh-Siswan Road, New Chandigarh, Mullanpur, Distt. SAS Nagar for refusal of consent to operate under the Water Act, 1974 and the Air Act, 1981

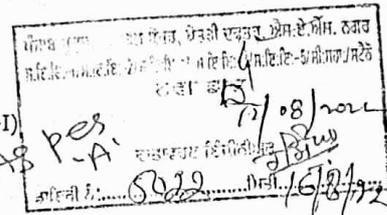
The following were present:

From the Board:

1. Sh. Krunesh Garg, Member Secretary
2. Sh. Lavneet Kumar, Senior Environmental Engineer (ZP-I)
3. Sh. Kuldeep Singh, Environmental Engineer (ZP-I)

From the project proponent:

1. Sh. Mukesh Bhatti, Representative



The officers of the Board brought out that Board was earlier received a public complaint made by Omaxe Green Welfare Association, wherein, it was alleged that sewage treatment plant of Omaxe Green Housing Society, located at Ambala Chandigarh Road, Vill. Jharmari, Punjab, had been non-functional for the last one year and untreated sewage was being discharged directly into an open area adjacent to the housing complex. All the families/ residents of the society were facing health and hygiene issues and also discharge of untreated sewage was polluting and damaging the surrounding environment.

The project proponent was earlier served show cause notice for revocation/ cancellation of consents to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 alongwith an opportunity of personal hearing on 2/2/2021, wherein, it was decided as under:

1. The project proponent shall provide a complete water balance including wastewater generation, its disposal through reuse for flushing, construction projects and onto land for plantation, within 20 days.
2. The project proponent shall provide the details of land available under plantation, alongwith the details of ownership rights of this land duly marked on the layout plan of the projects with area measurements, within 20 days.
3. The project proponent shall maintain and operate its Sewage Treatment Plant (STP), regularly and efficiently, so as to achieve the effluent standards prescribed by the Board, consistently.
4. The project proponent will ensure that it will not cause any stagnation of treated / untreated wastewater inside or outside the project premises or shall discharge any treated

- / untreated effluent through any other mode except for which consents have been granted.
5. The project proponent shall ensure that the municipal solid waste is being disposed of as per the provisions of Solid Waste Management Rules, 2016 and shall submit the compliance of the same.
 6. Environmental Engineer, Regional Office, SAS Nagar shall visit the site and verify the contentions of the project proponent regarding compliance of the observations earlier pointed out by Regional Office in its report immediately and submit the report within 15 days.
 7. A review meeting shall be held in the mid of March, 2021 wherein the project proponent shall come up with complete details of water balance alongwith land availability for utilization of effluent and other alternatives available for disposal of effluents of treated effluents.

The project proponent was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/SAS/ 2021/16073045 dated 14/10/2021 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/SAS/2021/16071428 dated 12/8/2021, valid upto 31/3/2022, subject to certain conditions as mentioned therein:

- 1) The promoter company shall maintain record regarding the separate flow meters installed for dual plumbing line, for usage in construction area and plantation area, and borewell(s) submit quarterly report to the Board for verification of the water balance submitted by it.
- 2) The promoter company shall install mechanical composter for biodegradable waste within 3 months.
- 3) The promoter company shall install additional module of STP so as to have total capacity of STP as 400 KLD within 03 months and also submit the proposal to the Board in form of PERT chart for the same, within one month.
- 4) The promoter company shall properly operate its STP by maintaining operational parameters such as concentration of MLSS / MLVSS, Alkalinity, concentration of nitrogen, F/M ratio, DO, pH and BOD: N:P ratio in the aeration tank and the value of all parameters should be depicted on the display board to be installed in the vicinity of the STP.
- 5) The promoter company shall not discharge its domestic effluent (treated or untreated) into choe / drain /river Ghaggar or in inland surface water at any time or any other unauthorized place by any unauthorized means and shall reuse the treated effluent in the premises or for construction purposes in the adjoining project, in accordance with the water balance submitted by it.
- 6) The promoter company shall develop proper plantation area in the 0.5 acre area pocket; and provide permanent pipeline network for uniform distribution of wastewater in the entire plantation area, so that additional treated effluent can be utilized in the plantation area at any time.
- 7) The promoter company will not install any new borewell for abstraction of ground water without prior approval from competent authority. The industry will obtain the permission from CGWA/ Competent Authority for withdrawal of groundwater and shall comply with the guidelines issued by the CGWA for abstraction of ground water, from time to time.

- 8) The promoter company shall be bound to comply with the above-mentioned conditions no. 1 to 7 without fail and further extension/ renewal in the validity of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be granted on submission of unabridged compliance of the same.

The project proponent has now applied for renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for the occupancy and operation of 450 dwelling units out of 584 dwelling units in the project

The site of the project was visited by officer of the Board on 12/4/2022 to verify the facts of the consent of application and compliance made by project proponent and it was observed as under:

- 1) The project proponent has not yet upgraded its STP to 400 KLD as per the conditions of consent to operate earlier granted to it.
- 2) The project proponent has provided a separate flow meter for dual plumbing line, for usage in the construction area and plantation area; but was not maintaining regular record regarding the same, therefore, verification of the water balance submitted by it could not be carried out.
- 3) The project proponent has not yet developed an area of the 0.5 acre area as per karnal technology, as the same was found in a disturbed state, and a lot of wild vegetation was observed in that pocket; as per the condition of consent to operate earlier granted to it.
- 4) The project proponent has installed 05 DG sets of capacity @ 250 KVA each. All are equipped with a canopy, however, stacks are only provided with 03 DG sets and no stacks provided with two DG sets.
- 5) The project proponent has not provided any earmarked area for collection & segregation of solid waste at the site and the solid waste is being collected by a private contractor. It has not yet installed any mechanical composter as per the condition of 'consent to operate' earlier granted to it.

The project proponent is not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and has not complying with conditions of the consents granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, willfully causing water pollution in the vicinity, thus, violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 intentionally and deliberately.

It was proposed to refuse consent to operate applied under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of show cause.

Thereafter, the project proponent was issued show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 alongwith an opportunity to submit reply within 15-days. But project proponent has not made compliance of the decisions of the hearing dated 2/2/2021.

The matter was again considered by the Competent Authority of the Board and decided to afford another opportunity of personal show cause to project proponent before taking further action in the matter.

Therefore, the project proponent was issued show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide Board's letter no. 3603-04 dated 23/6/2022 alongwith an opportunity of personal hearing before the Chairman of the Board on 8/7/2022.

The said hearing was postponed to 19/7/2022 and the same was further postponed to 27/7/2022 and 1/8/2022 respectively, due to administrative reasons.

Regional Office reported that a telephonic message was received from O/o SDM, Dera Bassi, regarding complaint of local villagers alleging disposal of wastewater from the project namely M/s Omaxe Greens into their agricultural fields. Accordingly, the site of the project was visited alongwith Sh. Kuldeep Singh, Tehsildar, Sh. Harinderjit Singh, Naib Tehsildar & Ms. Ravneet Kaur, BDPO on 20.07.2022 and during visit, it was observed as under:

1. The project proponent has completed structure work of 9 nos. towers at the site, having total no. flats @ 584.
2. The representative of the project proponent informed that at present, around 530-540 families are residing in the project.
3. The promoter company has installed STP of capacity 250 KLD to treat the domestic effluent being generated from the project and same was in operational at the time of visit. Further one blower was under installation with the said STP. As per the record maintained by the operator of STP, currently around 200 KLD of wastewater is being treated in the STP. Sample of treated wastewater from the outlet of STP was collected and is being sent to HO lab for further analysis. Results awaited.
4. The work regarding excavation construction of additional module of STP was still under progress at site.
5. During visit, it was observed that there is an area of around 10-12 acres on the backside of the project, which was lying filled with water. The complainants alleged that the promoter company discharges their wastewater onto said land for stagnation, which is causing harm to their crops and is causing insanitary conditions in the area.
6. In its application for obtaining renewal of CTO, the promoter company has mentioned to utilize 15 KLD of treated wastewater for utilization onto land for plantation in an area of 0.5 acres as per Karnal Technology & 177 KLD for construction purposes within the site of the project (during rainy season). However, the project proponent has not yet developed area of 0.5 acre area as per Karnal technology and the said land area was found in a disturbed state and lot of wild vegetation was observed in that pocket. Furthermore, at present, no construction activity was being carryout at the site and the representative of the project proponent informed that the construction activities have been stopped at site since last 2-3 months.

As such, it is clear that the project proponent does not have adequate arrangements for disposal of wastewater being generated from its project. Although, during visit, no outlet was found by the team for direct disposal of wastewater onto land for stagnation in the area on backside of the project. It is clear that the project proponent does not have adequate

disposal arrangements for treated wastewater and thus, it can be deduced that the project proponent may be discharging its treated wastewater onto said land for stagnation, where already rainwater of adjoining area gets stagnated.

As such, it is requested that the above mentioned points may be considered during the hearing.

The representatives of the company attended the hearing and informed that upgradation of STP from 250 KLD to 400 KLD is under progress. They have provided water meter, dual pumping line and usage in the construction area as well as plantation area and for dual plumbing system. The record has been stated to maintain. The work on the balance 2 DG set for providing stacks is under progress.

After hearing the officers of the Board and the representatives of the project proponent, the Chairman of the Board decided as under:

- 1) The consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 be refused.
- 2) The Environmental Engineer, RO, SAS Nagar shall request to send the further fresh recommendations through E-Noting of OCMMS.

sd
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 4853

Dated 8.8.21

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. It is requested to verify the compliance made by the project proponent and shall submit further report and recommendations.] 'A'

sd
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board



Phone No. 0175-2301182

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਸੈਨਲ ਦਫ਼ਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

email : ppcbsee_zp1@yahoo.com

ਨੋਬਰ _____

ਮਿਤੀ _____

REGISTERED

To

M/s Omaxe Ltd. India Trade Tower,
Project: Omaxe Green at Vill. Jharmari, Mohali, First Floor,
Chandigarh-Siswan Road, New Chandigarh,
Mullanpur, Distt. SAS Nagar

Subject:

Proceeding of the personal hearing given on 11/11/2022 by the Chairman of the Board to M/s Omaxe Ltd., India Trade Tower, Project: Omaxe Green at Vill. Jharmari, Mohali, First Floor, Chandigarh-Siswan Road, New Chandigarh, Mullanpur, Distt. SAS Nagar for Non-compliance of hearing decisions dated 20/5/2022 given by the Chairman of the Board

The following were present:

From the Board:

1. Sh. Lavneet Kumar, Senior Environmental Engineer (ZP-I)
2. Sh. Kuldeep Singh, Environmental Engineer (ZP-I)

From the project proponent:

1. Sh. Mukesh Bhati, Vice President

The officers of the Board brought out that the Board was earlier received a public complaint made by Omaxe Green Welfare Association, wherein, it was alleged that sewage treatment plant of Omaxe Green Housing Society, located at Ambala Chandigarh Road, Vill. Jharmari, Punjab, had been non-functional for the last one year and untreated sewage was being discharged directly into an open area adjacent to the housing complex. All the families/ residents of the society were facing health and hygiene issues and also discharge of untreated sewage was polluting and damaging the surrounding environment.

The project proponent was earlier served show cause notice for revocation/ cancellation of consents to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 alongwith an opportunity of personal hearing on 2/2/2021, wherein, it was decided as under:

1. The project proponent shall provide a complete water balance including wastewater generation, its disposal through reuse for flushing, construction projects and onto land for plantation, within 20 days.
2. The project proponent shall provide the details of land available under plantation, alongwith the details of ownership rights of this land duly marked on the layout plan of the projects with area measurements, within 20 days.
3. The project proponent shall maintain and operate its Sewage Treatment Plant (STP), regularly and efficiently, so as to achieve the effluent standards prescribed by the Board, consistently
4. The project proponent will ensure that it will not cause any stagnation of treated / untreated wastewater inside or outside the project premises or shall discharge any treated / untreated effluent through any other mode except for which consents have been granted.
5. The project proponent shall ensure that the municipal solid waste is being disposed of as per the provisions of Solid Waste Management Rules, 2016 and shall submit the compliance of the same.

6. Environmental Engineer, Regional Office, SAS Nagar shall visit the site and verify the contentions of the project proponent regarding compliance of the observations earlier pointed out by Regional Office in its report immediately and submit the report within 15 days.
7. A review meeting shall be held in the mid of March, 2021 wherein the project proponent shall come up with complete details of water balance alongwith land availability for utilization of effluent and other alternatives available for disposal of effluents of treated effluents.

The project proponent was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/SAS/ 2021/16073045 dated 14/10/2021 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/SAS/2021/16071428 dated 12/8/2021, valid upto 31/3/2022, subject to certain conditions as mentioned therein:

- 1) The promoter company shall maintain record regarding the separate flow meters installed for dual plumbing line, for usage in construction area and plantation area, and borewell(s) submit quarterly report to the Board for verification of the water balance submitted by it.
- 2) The promoter company shall install mechanical composter for biodegradable waste within 3 months.
- 3) The promoter company shall install additional module of STP so as to have total capacity of STP as 400 KLD within 03 months and also submit the proposal to the Board in form of PERT chart for the same, within one month.
- 4) The promoter company shall properly operate its STP by maintaining operational parameters such as concentration of MLSS / MLVSS, Alkalinity, concentration of nitrogen, F/M ratio, DO, pH and BOD: N:P ratio in the aeration tank and the value of all parameters should be depicted on the display board to be installed in the vicinity of the STP.
- 5) The promoter company shall not discharge its domestic effluent (treated or untreated) into choe / drain /river Ghaggar or in inland surface water at any time or any other unauthorized place by any unauthorized means and shall reuse the treated effluent in the premises or for construction purposes in the adjoining project, in accordance with the water balance submitted by it.
- 6) The promoter company shall develop proper plantation area in the 0.5 acre area pocket; and provide permanent pipeline network for uniform distribution of wastewater in the entire plantation area, so that additional treated effluent can be utilized in the plantation area at any time.
- 7) The promoter company will not install any new borewell for abstraction of ground water without prior approval from competent authority. The industry will obtain the permission from CGWA/ Competent Authority for withdrawal of groundwater and shall comply with the guidelines issued by the CGWA for abstraction of ground water, from time to time.
- 8) The promoter company shall be bound to comply with the above-mentioned conditions no. 1 to 7 without fail and further extension/ renewal in the validity of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be granted on submission of unabridged compliance of the same.

The project proponent has now applied for renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for the occupancy and operation of 450 dwelling units out of 584 dwelling units in the project

The site of the project was visited by officer of the Board on 12/4/2022 to verify the facts of the consent of application and compliance made by project proponent and it was observed as under:

- 1) The project proponent has not yet upgraded its STP to 400 KLD as per the conditions of consent to operate earlier granted to it.
- 2) The project proponent has provided a separate flow meter for dual plumbing line, for usage in the construction area and plantation area; but was not maintaining regular record regarding the same, therefore, verification of the water balance submitted by it could not be carried out.
- 3) The project proponent has not yet developed an area of the 0.5 acre area as per karnal technology, as the same was found in a disturbed state, and a lot of wild vegetation was observed in that pocket; as per the condition of consent to operate earlier granted to it.
- 4) The project proponent has installed 05 DG sets of capacity @ 250 KVA each. All are equipped with a canopy, however, stacks are only provided with 03 DG sets and no stacks provided with two DG sets.
- 5) The project proponent has not provided any earmarked area for collection & segregation of solid waste at the site and the solid waste is being collected by a private contractor. It has not yet installed any mechanical composter as per the condition of 'consent to operate' earlier granted to it.

2.4

The project proponent is not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and has not complying with conditions of the consents granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, willfully causing water pollution in the vicinity, thus, violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 intentionally and deliberately.

It was proposed to refuse consent to operate applied under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of show cause.

Thereafter, the project proponent was issued show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 alongwith an opportunity to submit reply within 15-days. But project proponent has not made compliance of the decisions of the hearing dated 2/2/2021.

The matter was again considered by the Competent Authority of the Board and decided to afford another opportunity of personal show cause to project proponent before taking further action in the matter.

Thereafter, the project proponent was issued show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide Board's letter no. 3603-04 dated 23/6/2022 alongwith an opportunity of personal hearing before the Chairman of the Board on 8/7/2022. The said hearing was postponed to 19/7/2022 and the same was further postponed to 27/7/2022 and 1/8/2022 respectively, due to administrative reasons.

Regional Office reported that a telephonic message was received from O/o SDM, Dera Bassi, regarding complaint of local villagers alleging disposal of wastewater from the project namely M/s Omaze Greens into their agricultural fields. Accordingly, the site of the project was visited alongwith Sh.

Kuldeep Singh, Tehsildar, Sh. Harinderjit Singh, Naib Tehsildar & Ms. Ravneet Kaur, BDPO on 20.07.2022 and during visit, it was observed as under:

1. The project proponent has completed structure work of 9 nos. towers at the site, having total no. flats @ 584.
2. The representative of the project proponent informed that at present, around 530-540 families are residing in the project.
3. The promoter company has installed STP of capacity 250 KLD to treat the domestic effluent being generated from the project and same was in operational at the time of visit. Further one blower was under installation with the said STP. As per the record maintained by the operator of STP, currently around 200 KLD of wastewater is being treated in the STP. Sample of treated wastewater from the outlet of STP was collected and is being sent to HO lab for further analysis. Results awaited.
4. The work regarding excavation construction of additional module of STP was still under progress at site.
5. During visit, it was observed that there is an area of around 10-12 acres on the backside of the project, which was lying filled with water. The complainants alleged that the promoter company discharges their wastewater onto said land for stagnation, which is causing harm to their crops and is causing insanitary conditions in the area.
6. In its application for obtaining renewal of CTO, the promoter company has mentioned to utilize 15 KLD of treated wastewater for utilization onto land for plantation in an area of 0.5 acres as per Karnal Technology & 177 KLD for construction purposes within the site of the project (during rainy season). However, the project proponent has not yet developed area of 0.5 acre area as per Karnal technology and the said land area was found in a disturbed state and lot of wild vegetation was observed in that pocket. Furthermore, at present, no construction activity was being carryout at the site and the representative of the project proponent informed that the construction activities have been stopped at site since last 2-3 months.

As such, it is clear that the project proponent does not have adequate arrangements for disposal of wastewater being generated from its project. Although, during visit, no outlet was found by the team for direct disposal of wastewater onto land for stagnation in the area on backside of the project. It is clear that the project proponent does not have adequate disposal arrangements for treated wastewater and thus, it can be deduced that the project proponent may be discharging its treated wastewater onto said land for stagnation, where already rainwater of adjoining area gets stagnated.

As such, it is requested that the above mentioned points may be considered during the hearing.

The representatives of the company attended the hearing and informed that upgradation of STP from 250 KLD to 400 KLD is under progress. They have provided water meter, dual pumping line and usage in the construction area as well as plantation area and for dual plumbing system. The record has been stated to maintain. The work on the balance 2 DG set for providing stacks is under progress.

After hearing, Chairman of the Board decided as under:

- 1) The consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 be refused.

- 2) The Environmental Engineer, RO, SAS Nagar shall request to send the further fresh recommendations through E-Noting of OCMMS.

Accordingly, the consent to operate applied by the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 was refused vide no CTOW/Renewal/SAS Nagar/2022/18321109 dated 5/8/2022.

It is worth to mention here that a letter dated 9/9/2022 has been received from National Highway Authority of India (NHAI) and relevant para of the same is as under:

"However, Omaxe Company has constructed its project building in between the natural flow of water from adjoining village and existing culverts on National Highway. Further Omaxe Company has illegally connected the village's rainwater through underground drainage from his project to the drain of NH. During detailed inspection on 06 Sep 2021 the Concessionaire found that, Omaxe Company has illegally connected their sewage water drainage system to the NH drain through the water Pump. The Concessionaire has removed the water pump immediately and also lodged the police complaint on 8/9/2021 against the Director of the Omaxe Company in Lalru Police Station. Most of the time it was noticed that the above said Company's STP plant was not working and Company used to release is untreated sewerage water in NH drain. We request you to take up the matter with Police to take action on Concessionaire's already filed Complaint."

NHAI has requested to take action against Omaxe Ltd. for illegal dewatering of their Polluted/ untreated water in NH drain causing hindrance in smooth flow of NH drain and creating unhygienic situation on Project Highway.

The site of the project was visited by officer of the Board and reported that project and reported that the project proponent does not have adequate arrangements for the disposal of wastewater being generated from its project. Furthermore, the project proponent has not yet applied for obtaining fresh consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, and project proponent has not yet upgraded the capacity of its STP from 250 KLD to 400 KLD. The project proponent does not comply with the hearing decisions as well as the provision of Environmental law.

The matter has now been considered by the Competent Authority of the Board and decided to give last opportunity of personal hearing to the project proponent before taking further action in the matter.

Therefore, the project proponent was served notice for non-compliance of hearing decisions dated 20/5/2022 given by the Chairman of the Board vide Board's letter no. 6450 dated 20/10/2022 alongwith another opportunity of personal hearing before the Chairman of the Board on 11/11/2022.

The representatives of the project proponent who attended the hearing submitted as under:

- **Reply to NHAI complaint regarding stagnation of wastewater:**

As regards to stagnation of wastewater at the backside of the project is concerned, in this regard, it is submitted that there is no proper passage for flow of wastewater generated from habitation area of village Jharmari, due to which wastewater of the said village is stagnating at the backside of our project due to natural slope of the area. But now as per letter written by NHAI vide letter no. NHAI/PIU/CHD/11084/Conc./2159 dated 20/10/2022 to SDM, Dera Bassi, Jharmari, permission has been accorded for construction of box type culvert from Village Jharmari to Ambala-Chanidgarh Highway at Km 11+150 RHS at the edge of ROW and continue upto major bridge km 12+00 and towards Ambala side upto nearest culvert at 10+450 RHS. The problem of stagnation of wastewater of village Jharmari will be solved as soon as the said culvert is constructed.

1) The promoter company has construction 584 of flats in 9 towers as verified by the Regional Office, Mohali along with other official of Sub-Divisional Dera Bassi. However, as of now about 450 no. of flats have been occupied and not 530-540 of flats as mentioned in the refusal order.

2) The population residing in about 450 flats is maximum 2250 persons considering 5 of persons per flat. However, in some of the flats about 2-3 persons or even one bachelor are residing, who are working in the nearby industrial units. Therefore, as of now the maximum population of the project is not more than 2250 persons, in any case.

Status of STP:

3) They have already installed an STP of capacity 250 KLD, which is being operated properly and effectively at all the times to meet the prescribed standards.

4) The maximum generation of wastewater from the project as of now is not more than 243 KLD and most of the times it remains below 243 KLD. Therefore, the STP of 250 KLD capacity, installed at present, is of sufficient capacity to treat the present generation of wastewater.

5) The civil construction work of another module of STP of capacity 200 KLD has been completed and the work of installation of its mechanical components is in progress, which is likely to be completed before 30/11/2022, in any case. Therefore, the promoter company shall commission this STP in the first week of December, which is likely to be stabilized within next about 30-45 days.

Utilization of Treated Wastewater

6) The maximum quantity of treated wastewater available at the outlet of the STP is about 240 KLD as some quantity of wastewater goes with sludge being wasted from the STP. The utilization of which is as under:

a. The promoter company has provided dual plumbing in 4 towers having 236 flats. Proper arrangements has been made to utilize the treated wastewater for flushing purposes in these towers and about 47 KLD of treated is used for flushing purpose in these flats.

b. The promoter company has developed about 0.5 acres of land area of Karnal Technology and the texture of soil in Lalru area is sandy loam. In the notification dated 14/1/2016, vide which effluent standards have been laid down for Sugar Mills by the MoEF&CC, the hydraulic loading of treated effluent in the plantation area as per texture of soil has been given as below:

Sr. no.	Texture of Soil	Hydraulic loading of Treated effluent (m ³ /hectare/day)
1.	Sandy	225-250
2.	Sandy Loam	170-225
3.	Loam	110-170
4.	Clay Loam	55-110
5.	Clay	35-55

c. Besides, 14660 Sqm of land area has been developed as lawns/landscaping. Therefore, by considering the suggested hydraulic loading treated wastewater as 5.5. lt/m²/day, 1.8

202

lt/m²/day and 0.5 lt/m²/day during summer, winter and rainy reasons, respectively. Thus, the utilization of treated wastewater in this land area during summer, winter and rainy seasons is about 80 KLD, 26 KLD and 7 KLD, respectively.

- d. About 150-175 KLD of treated wastewater is utilized in the construction activities being carried out of another project to our company in about 10 acres, nearby this project and treated wastewater is taken by other projects under construction nearby our project.
- e. The summary of the utilization of treated wastewater is given as below:

Sr. No.	Source of utilization of treated wastewater	Quantity of treated wastewater (KLD)
1.	Flushing Purposes	47
2.	0.5 acres of land area developed as per Karnal Technology during rainy season	40
3.	Minimum quantity of treated wastewater being utilized in the land area developed as Park/Land scaping	07
4.	For construction activities being carried out of another project to our company in about 10 acres and other nearby projects under construction nearby projects.	150-175
Total		244-269 KLD

- f. From the above, it is evident that the entire quantity of treated wastewater is utilized in a scientific way.
- g. The promoter company has provided water meters on the pipelines through which the treated wastewater is utilized for flushing purposes, irrigation of land area developed as per Karnal Technology, lawns/landscaping and construction activities etc. The promoter company is properly maintaining record of readings of all these meters.

- **Handling of Solid Waste:**

The promoter company has recently installed a mechanical composter of capacity 100.kg for handling of bio-degradable component of solid waste which is being operated properly.

- **Stacks of DG sets:**

All the DG sets are attached with proper canopies and stacks of adequate heights.

After hearing the officers of the Board and the representative of the project proponent, the Chairman of the Board decided as under:

1. The project proponent shall operate its STP regularly and efficiently so as to achieve the effluent standards prescribed by the Board. If the STP installed by the project proponent fails to achieve the prescribed effluent standards, environmental compensation shall be imposed on the project.
2. The promoter company shall immediately install additional module of STP so as to have total capacity of STP as 400 KLD within 03 months and also submit the proposal to the Board in form of PERT chart for the same, within one month.
3. The promoter company shall not discharge its domestic effluent (treated or untreated) into chow / drain / river Ghaggar or in inland surface water at any time or any other unauthorized place by any unauthorized means.
4. The project proponent shall well maintain the plantation area (0.5 acre) as per karnal technology so as to ensure that there is no wild vegetation in the plantation area, shall provide permanent pipeline network for uniform distribution of wastewater in the entire plantation area and shall ensure that there is no stagnation of wastewater in the plantation area at any time.

5. The PP shall submit a concrete scientific proposal for disposal within 15 days in the office of Environmental Engineer, Regional Office, SAS Nagar to handle treated wastewater from the project at completion stage.
6. PP shall also develop the vermicomposting to manage the biodegradable solid waste. PP shall not throw burn or burry any solid wastes in open outside premises or in drain / water bodies.
7. PP shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
8. PP shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorative material made of plastic-thermocol or any other non-biodegradable material in the premises.
9. The PP shall maintain the record of readings of water meters provided on the pipelines so as to verify the water balance.
10. The project proponent shall for CTO under the Water Act, 1974 and Air Act, 1981 within 7 days alongwith requisite documents/fee.
11. The Environmental Engineer, Regional Office, Punjab Pollution Control Board, SAS Nagar shall visit the project site to verify the statements of the project proponent, process the consent to operate applications for the project proponent under the Water Act, 1974 and Air Act, 1981 on merits and send his report/recommendations in the matter accordingly.

You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.

Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board

Endst. no.7237

Dated25.11.22

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. It is requested to verify the compliance made by the project proponent and shall submit further report and recommendations.

Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board

Name of the project - "Omame Greens", vill. Jhamaai, Derabassi, SAS Nagar, Punjab

Date - 02/03/2023

Name of visiting officer - Sh. Himanshu Gupta, SDM, Derabassi
Ashdeep Singh, AEE, PPCB, Ro, Mohali

Name of representative - Sh. Rashi (Site Manager) (8288 8222892550)
Sh. Ankur Bahshi (A.V.P. facilities)

Name of residents - Sh. Yogendra Chaudhary (resident, Tower 1)
Sh. Ajit Singh (resident, Tower 1-004)⁻⁰¹³

(9354706200)

Observations

- ① The project Omame Greens is located in village Jhamaai, Derabassi.
- ② In Phase-1, there are 584 flats (09 towers), out of which provision of 581 flats have been given by the promoter company.
- ③ The ind. has installed 02 no. of tubewells in its premises. As per records of flow meters, around 380-400 KLD of fresh water is being abstracted (Feb-2023)
- ④ Existing STP of cap. 250 KLD is in operation during visit. Sample of treated wastewater collection

Himanshu
SDM,
Derabassi

Ajit Singh

(Signatures)

- contd.

Ashdeep
02/03/23
AEE, PPCB

tank has been collected during the visit.

⑥ The construction work of additional STP of cap. 150 KLD is under process. Civil, mechanical work is almost complete & finishing work of STP is under process during visit.

⑦ As per record of outlet meter at STP, in the month of Feb. 2023, around 164 KLD of treated w/w is lifted from outlet of STP. (35410 - 40017).

⑧ There is no separate flow meter for flushing/gardening/const. cutting/overwriting was observed at some entries in the record of STP. The rep. has been asked to take care of the same in future.

⑨ The promoter company has constructed a storage tank of cap. around 20,000 lt. (as inf. by rep.), in its phase-2, which is under construction. The p.c. is using treated w/w for construction/curing work in its phase-2 from the said tank.

⑩ The p.c. is not currently using treated wastewater for flushing purpose (dual plumbing system). The p.c. has not provided separate flow meters for different activities.

Amit Saha


SDM, Garabani




- (contd) -

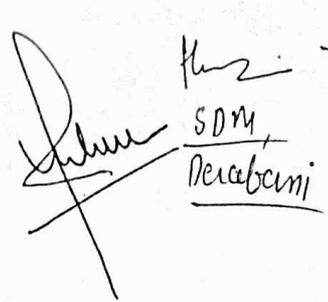

AEE, PPCB

⑩ The p.c. has developed around 0.5 acres of land area as per Karnal Technology. The p.c. has developed the said land properly. However, most of the said land is found dry. The rep. has been asked to use treated w/w in the said land. The said land is not adequate for disposal of 400KLD effluent (i.e. as per mentioned in EC).

⑪ The p.c. has constructed 02 no. of RWH pits in its premises. During visit, it has been observed that the p.c. has provided motor & pipeline in the said pits, for carrying water from these pits to the nearby storm water drain passing in front of the project. The rep. inf. that during rainy season, when there is more flow of rain water, they lift the rainwater from these pits to the said drain. During visit, sample from the said RWH pit is also collected. The rep. of the promoter company informed that by end of April 2023, they shall commission 04 more RWH pits in its premises.

Asit Saha

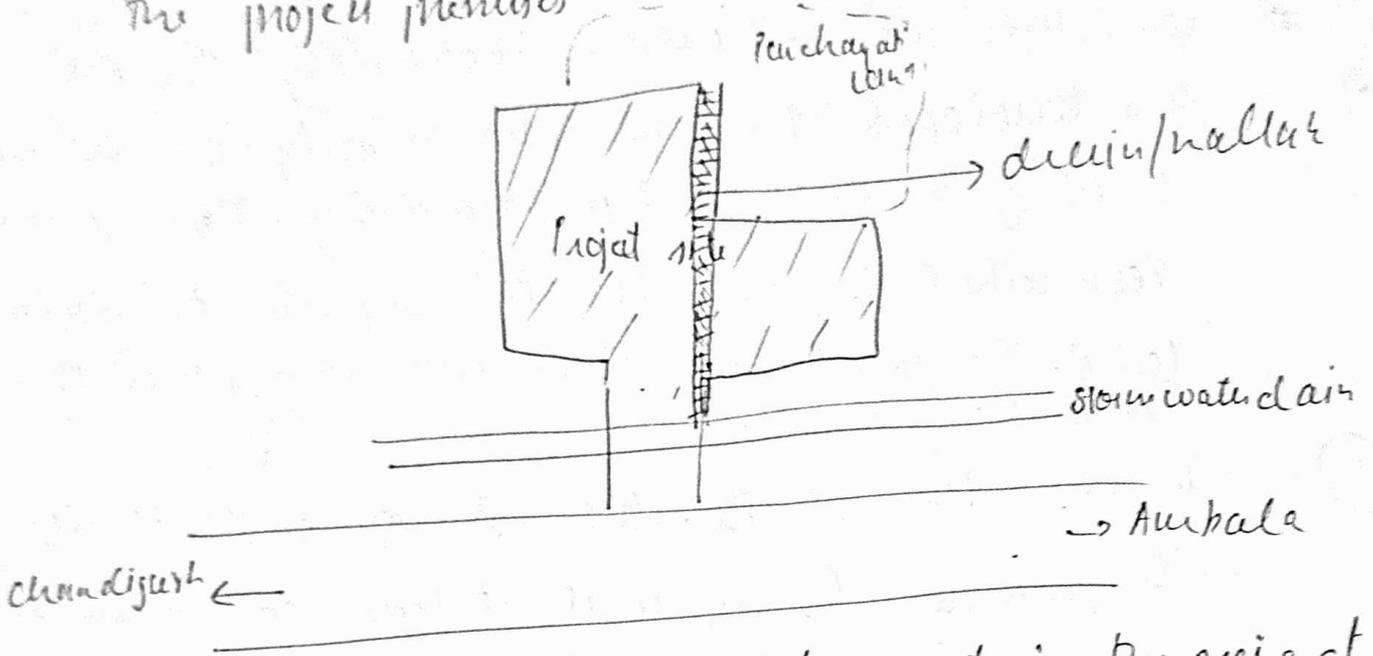



S.D.M.
Perabeni

— Contd —


Anildeep
AEE, P PCB

(12) There is an storm water drain passing through the project premises.



The said drain is open before entering the project & is covered throughout its course inside the project premises, before eventually meeting the storm water drain outside the project premises. During visit, it has been observed that there is some water/wastewater stagnant in the said drain. The rep. of the project proponent informed that it contains effluent from adjoining Tharmai village. No outlet of project proponent is found in this drain during visit.

Anurag Singh
 2/3/2023
 Ravi Singh
 2/03/2023
 Ankur Bakshi
 A/P- FACILITY
 2/03/2023
 Anshdeep
 02/03/23
 AEE, PFCB
 SDM, Panabani